

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

ORIGINAL APPLICATION NO. 180/00300/2018

Wednesday this the 30th day of May, 2018

**HON'BLE MR. U. SARATHCHANDRAN, JUDICIAL MEMBER
HON'BLE MR E.K. BHARAT BHUSHAN ADMINISTRATIVE MEMBER**

Ammini P.K. Aged 54 years,
W/o Bhaskaran, GDSBPM, (Under Put of
Duty), Koovapally, residing at Mudanganapallyil House,
Kudayathur, Kanjar, P.O.
Idukki District. `

... Applicant

[By Advocate Mr. Sreekumar G. Chellur]]

Versus

1. The Union of India, Represented by the Secretary to the Government Department of Posts, GDS Section, Dak Bhavan, Sansad Marg, New Delhi 110 0116.
2. The Chief Post Master General, Kerala Circle, Thiruvananthapuram Pin 695033.
3. The Post Master General, Central Region, Kochi 682011.

4. The Superintendent of Post Office, Idukki Division, Thodupuzha 685584. **Respondents**
(By Advocate, Shri P.G. Jayan, ACGSC)

(By Advocate Shri P.G.Jayan, ACGSC)

(This application having been finally heard on 30.05.2018 and, the Tribunal on the same day delivered the following in the open court.)

ORDER (ORAL)

Per: U.Sarathchandran, Judicial Member:

Learned counsel for the applicant submitted that the applicant may be permitted to withdraw the O.A. Accordingly, the applicant is permitted to withdraw the OA.

2. O.A. is disposed as withdrawn, No order as to costs.

(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

sj/*

List of Annexures as given in O.A.180/00300/2018:

1. Annexure A(1): True copy of the Warning issued to the applicant at the instance of the 4th respondent dated 23.12.2015.
2. Annexure A(2): True copy of the Order passed at the instance of the 4th respondent placing the applicant under put off duty with immediate effect, dated 01.03.2016.
3. Annexure A(3): True copy of the Order Dept. of Posts Gamin Dak Sevaks (| Conduct and engagement) |rules 2011 dated Nil.
4. Annexure A(4): True copy of the memo along with statement of imputations of misconduct/Misbehaviour issued by the 4th respondent, to the applicant dated 10.11.2017.
5. Annexure A(5): True copy of the application submitted by the applicant seeking personal hearing on the matter before the 4th respondent dated 14.11.2017.
6. Annexure A(6) : True copy of the representation submitted by the applicant to the statement of imputations of misconduct/misbehaviour, before the 4th respondent, dated 15.11.2017, with English translation.
